

Murder of Watchmen in Railway Booking Agency, Delhi

3878. Shri Ram Krishan Gupta: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 952 on the 29th November, 1960 and state:

(a) whether the investigations regarding the murder of two watchmen, who were found dead at the Railway Central Booking Agency, Delhi have been completed; and

(b) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Yes. A final report showing the case as untraced was submitted to the Magistrate on the 10th October, 1960 and has been accepted as such by the court.

Separation of Judiciary from Executive

3879. { **Shri Ram Krishan Gupta:**
Shri Ajit Singh Sarhadi:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 172 on the 16th November, 1960 and state:

(a) what further progress has since been made in the direction of separation of Judiciary from Executive; and

(b) the names of the States where this has been done?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). A statement showing the further progress made by State Governments in the matter of separation of the Judiciary from the Executive is given below:

STATEMENT

Separation of Judiciary from Executive

The further progress reported by State Governments as on 1st February, 1961, is as follows:—

1. *Assam.*—The report of the Committee appointed by the State Government to examine the proposal is still under the consideration of the State Government.

2. *Bihar.*—The scheme is in force in 12 out of 17 districts. Steps have been taken by the State Government to augment the cadre of Munsifs with a view to effecting separation of the Judiciary from the Executive in more districts.

3. *Madhya Pradesh.*—Separation remains to be effected only in the Mahakoshal region. All formalities for introducing the scheme in this region are nearing completion.

4. *Orissa.*—Proposal to extend the scheme to five more districts from 1st May, 1961 and to the rest of the State shortly thereafter is under active consideration of the State Government.

5. *Punjab.*—Separation of the Judiciary from the Executive already exists in 10 out of 19 districts. In the areas of the erstwhile PEPSU there is complete separation. In the erstwhile Punjab areas; this has been done on a modified basis in 5 districts, viz., Gurgaon, Ambala, Simla, Jullundur and Hoshiarpur. The decision in regard to the remaining 9 districts will be taken in the light of the experience gained through the above two systems.

6. *Rajasthan.*—The report submitted by the Committee presided over by Shri Justice K. L. Bapna is still under consideration of the State Government.

7. *Uttar Pradesh.*—The State Government propose to extend the scheme to 13 more districts during the financial year 1961-62.